

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Service Tax Appeal No.431 of 2012**

(Arising out of OIO-07/DEM/VAPI/2008 dated 30/05/2012 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI)

**Bobby Philip**

**.....Appellant**

Dir Of M/S, Paper Bags India P Ltd, Survey No. 1078/2/1,  
Village : Naroli,  
SILVASSA, U T OF DADRA & NAGAR HAVELI

*VERSUS*

**C.C.E. & S.T.-Vapi**

**.....Respondent**

4th Floor...Adharsh Dham Building,  
Opp. Town Police Station, Vapi-Daman Road, Vapi  
Vapi, Gujarat-396191

**APPEARANCE:**

None appeared for the Appellant  
Shri S.N.Gohil, Superintendent (AR) for the Respondent

**CORAM:        HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
                     HON'BLE MEMBER (TECHNICAL), MR. RAJU  
                     Final Order No. A/ 11143 /2021**

DATE OF HEARING: 10.03.2021  
DATE OF DECISION:10.03.2021

**RAMESH NAIR**

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**

**(RAJU)  
MEMBER (TECHNICAL)**